

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
Original Application No.179 of 2023 (SZ)**

**In the matter of:**

Tribunal on its own motion SUO MOTU based on the News Item in The Times of India Chennai edition, Newspaper dt: 12.11.2023, under the caption "Activists, local residents question legality of tourism development work at Ooty lake" and in The Hindu Newspaper dt: 12.11.2023, under the caption "Residents stage protest at Ooty lake, demand halting of illegal constructions by government departments".

Versus

The District Collector,  
The Nilgiris Collectorate,  
Udhagamandalam and Ors

...Respondent(s)

**REPORT FILED BY THE 2<sup>ND</sup> RESPONDENT-  
TAMIL NADU TOURISM DEVELOPMENT CORPORATION.**

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Through  
Dr. D. Shanmuganathan  
Standing Counsel for Government of Tamil Nadu  
National Green Tribunal  
Southern Zone, Chennai

**DATE:26.03.2026**

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**ORIGINAL APPLICATION NO. 179 OF 2023 (SZ)**

&

**I.A. NO.59 OF 2024 (SZ)**

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the News Item in The Times of India Chennai edition, Newspaper dt: 12.11.2023, under the caption "Activists, local residents question legality of tourism development work at Ooty lake" and in The Hindu Newspaper dt: 12.11.2023, under the caption "Residents stage protest at Ooty lake, demand halting of illegal constructions by government departments".

*and*

The District Collector,  
The Nilgiris Collectorate,  
Udhagamandalam,

The Tamil Nadu Tourism Development Corporation,  
Wallajah Road,  
Chennai - 600 002 and Ors.

... Respondent(s)

**REPORT FILED BY THE TAMIL NADU TOURISM DEVELOPMENT**  
**CORPORATION (Respondent No.2)**

I, J. Innocent Divya, I.A.S., W/o. Thiru. Jegan Joseph, Indian, aged about 49 years working as the Managing Director, having office at Tamil Nadu Tourism Development Corporation Limited, No.2, Wallajah Road, Chennai - 2 do hereby solemnly affirm and sincerely state as follows:

  
Managing Director  
Tamil Nadu Tourism Development Corporation Ltd.  
Chennai-600 002.

1. The above original application was taken up by this Hon'ble Tribunal on its own, as such, "suo motu" based on the news item during November 2023. By order dt.08.12.2023, this Hon'ble Tribunal observed as follows:

(2)

1. While the lake issue was registered as a Suo Motu case, there is yet another report published in 'The Times of India' dated 08.12.2023 stating that 10 Hectares of marshland has been shrinking since 2012 - disappearing of Kandal Wetlands. It also says that one and half years ago, the Ooty Municipality evicted encroachers from the wetland and built a concrete parking lot there. The picture also shows the parking lot with paver blocks laid on that.
  2. As the Nilgiris Municipality is a necessary party to the proceeding, we Suo Motu implead them as additional Respondent No.7.
  3. Let notice be issued to all the respondents through the Tribunal along with a copy of the newspaper reports."
2. Subsequently, on perusal of the reports of the respondents, this Hon'ble Tribunal by order dt.24.04.2024, observed as follows :
    1. The District Collector - Nilgiris District (Respondent No.1) and the Member Secretary - Tamil Nadu State Wetland Authority (Respondent No.5) have filed their respective reports.

2. Though the Tamil Nadu State Wetland Authority has filed its report, it covers only the issue of parking lot being developed in marshland by the Southern Railways, Salem. The report does not cover the construction done by the Tamil Nadu Tourism Development Corporation in Ooty Lake.”

(3)

3. This Hon'ble Tribunal, by order dt.12.097.2024 in paras 3 & 4 referred as follows :

“ 3. Further, it is stated that the Tamil Nadu Tourism Development Corporation Limited (Respondent No.2) has to obtain No Objection Certificate from the Hill Area Conservation Authority (HACA).”

“ 4. The Tamil Nadu State Wetland Authority which is the custodian of the wetlands has not stated whether such permission has been obtained from them and whether such activities are permissible.”

4. The applicant in I.A.No.59/2024 is the successful bidder in the tender floated by the Tamil Nadu Tourism Development Corporation for the Eco Tourism Project which is permissible under the “Save Wetland Campaign” of the Tamil Nadu State Wet Land Authority.

  
Managing Director  
Tamil Nadu Tourism Development Corporation Ltd.  
Chennai-600 002.

5. Eventhough, this Hon'ble Tribunal has not issued any orders/directions with regard to the said project, due to abundant caution, the applicant had filed an implead petition in I.A.No.59/2024.
6. When the above original application is pending, necessary clearance was obtained by the TTDC from Public Works Department, Forest Department, Geo-Tech Department, Agricultural Engineering Department, Revenue Divisional Officer, Fire Department, etc. The only issue remains pending as observed by this Hon'ble Tribunal is concerned viz., obtaining NOC from the Hill Area Conservation Authority (HACA). Now, HACA after obtaining various inputs and reports from various authorities, by order dt. 13.03.2026 granted permission for the above project in G.O.(Ms).Nos.98 & 99.
7. Thus, the only matter that remains to be adjudicated is the parking lot being developed in the marshland by the Southern Railways. Infact, in the status report dt.18.01.2024 of the Principle Chief Conservator of Forest, in paras 3 & 4 it is highlighted about the objections raised by him to the Railways about the construction activities carried out in the marshland.
8. When the matter was taken up on 04.02.2026, a specific pleading was raised by the applicant herein that the impleadment could be closed on the ground that the original application is not pertaining to the project floated by Tamilnadu Tourism Development Corporation in which the applicant is the successful bidder.

Accordingly, the impleadment application is closed and this Hon'ble Tribunal directed the respondent counsel to obtain specific instructions about the project and to report the same and the matter was adjourned.

9. The Respondent No.2, (Tourism Development Corporation Limited) herein is filing the above Report to place on record that all clearances from various authorities and the Hill Area Conservation Authority (HACA) has also granted permission to carry on the project.

Solemnly affirmed at Chennai  
on this the 25TH day of March 2026  
and he signed his name in my presence.

  
Managing Director  
Tamil Nadu Tourism Development Corporation Ltd.  
Chennai-600 002.

Before Me  
M. Ania Tamil Moghi  
(En 4437/2024)  
No 4, law chambers  
Madras High Court ch 104



**ABSTRACT**

Hill Area Conservation Authority (HACA) - Permission under the provisions of the Udhagamandalam Master Plan, for setting up of Activities of 360 degree Cycle, Rocket Ejector, Human Gyro, Zero Gravity, Kids Play Area, Waiting area for kids activities and Zipline for Kids, Zipline Starting Tower-cum-Bungee Jumping, Suspension Bridge, Giant Swing, Zipline Landing and Zip Cycle Launching Tower and Roller Coaster Zipline as recommended by the HACA - Accorded - Orders - Issued.

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**HOUSING AND URBAN DEVELOPMENT (UD2) DEPARTMENT**

**G.O.(Ms).No.98**

**Dated: 13.03.2026,**

விசுவாவசு, மாசி திங்கள்-29,  
திருவள்ளூர் ஆண்டு - 2057.

**Read:**

1. G.O.(Ms).No.50, Housing and Urban Development (UD4-2) Department, dated 25.02.2011.
2. From the Director of Town and Country Planning, Chennai Letter Roc. No.19/2026/TCP1, Dated 04.03.2026.

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**ORDER:**

In the Government Order first read above, orders were issued approving the Master Plan for the Udhagamandalam Local Planning Area under section 28 of the Tamil Nadu Town and Country Planning Act, 1971.

2. In the letter second read above, the Director Town and Country Planning, Chennai has stated that

- i. The Tamil Nadu Tourism Development Corporation has sought prior concurrence for setting up of Activities of Zipline Starting Tower cum Bungee Jumping, Suspension Bridge, Giant Swing, Zipline Landing and Zipcycle Launching Tower, Roller Coaster Zipline, Food Kiosk and Waiting area, Entrance structure, Ticketing Counter, 360 degree Cycle, Rocket Ejector, Human Gyro, Zero Gravity, Kids Play Area, Waiting area for kids activities and Zipline for Kids by Public Private Partnership (PPP) Mode at Nilgiris District, Udhagai Taluk, Udhagamandalam Municipality, Udhagai West, Ward-G,

Block No.5, in T.S.No.2 with a total site extent of 34.39.50 hectares.

- ii. Based on the No Objection Certificates obtained from the concerned line departments, such as the Department of Geology and Mining (Assistant Director), The Nilgiris, Revenue Divisional Officer, Udhagamandalam and the Principal Chief Conservator of Forests, Chennai, along with the Nilgiris Forest Division subject to certain conditions, AAA resolution and the District Collector report, the subject was placed before 88<sup>th</sup> HACA meeting. The HACA Committee held detailed discussions on the subject with due consideration of views of various departments. Also, District Collector, Nilgiris had sent a detailed report on 10.02.2026 as follows:

S. No.	Components	Area (Sq.m.)	Remarks
1.	<b><u>Zipline Starting Tower cum Bungee Jumping</u></b> Height – 43.2 meters Basement Height – 1.6 meters <b>Semi Permanent Structure</b> (Steel Fabricated Structures)	414.72	The Basement of the structures alone are made of concrete which is permanent in nature, but the portions above the basement are of steel. The steel structures could be dismantled at any time in the future. So these structures could be treated as Semi Permanent in nature.
2.	<b><u>Suspension Bridge</u></b> Two Towers – 10.90 meters and 9.10 meters (Basement Height – 2.05 meters) <b>Semi Permanent Structure</b> (Steel Fabricated Structures)	136	As per the Modified Udhagamandalam Master Plan 2011, under the Development Control Regulations, Part-VIII Preserved Open Spaces, there is the following provision. The Following uses may be permitted with prior permission of the Government:
3.	<b><u>Giant Swing</u></b> Three Columns (Two Columns of height 15 meter and one column – 11.45 meters) Basement Height – 0.5 meters	9	1. Water Front development – Boat Houses 2. Installation required for Operational of recreational gadgets

	<b>Semi Permanent Structure</b> (Steel Fabricated Structures)		3. Open air theater, exhibition, circus fair and festivals. As per point number (2), since the above structures are constructed with a view of developing recreational facilities near the Ooty lake, these Semi permanent structures could be treated as the installation structures required for operating the recreational activities. Considering this point of view, these structures built on the bund of Ooty lake could be recommended for approval.
4.	<b><u>Zipline Landing &amp; Zipcycle Launching Tower</u></b> Height – 11.37 meters Basement Height – 0.9 meters <b>Semi Permanent Structure</b> (Steel Fabricated Structures)	46.40	
5.	<b><u>Roller Coaster Zipline</u></b> 1 Tower (Height-19.8 meters and basement height 1 meter + 6 more columns) <b>Semi Permanent Structure</b> (Fabricated Steel Structures)	13.97	
6.	<b><u>Food kiosk &amp; Waiting Area</u></b> Height of the structure At the edge – 10.25 meters from GL. At the centre – 7.8 meters from GL. <b>Permanent Structure</b> (Fabricated Steel Structures)	Ground Floor – 309.49 First Floor – 348.84	Since there are lots of small eateries outlets located at the boundaries of the Ooty lake, there is no separate need of new food kiosk and waiting area structure. And also, there is already existing structures which could be utilized for issuing the tickets to these new adventures activities.  Entrance structure built with height of 14.62 meters does not have any purpose to serve the public, which was built only for a point of attraction.
7.	<b><u>Entrance Structure</u></b> Height of the structure 14.62 meters from the Entrance. <b>Permanent Structure</b> (Fabricated Steel Structures)	65	As per the Modified Udhagamandalam Master Plan 2011, under the Development Control Regulations, Part VIII - Preserved Open Spaces, it is stated that no construction of a

8.	<b><u>Ticketing Counter</u></b> Height of the structure 13.5 meters from the Entrance. <b>Permanent Structure</b> (Fabricated Steel Structures)	175	<p>permanent in nature will be allowed. Hence, these three structures which are permanent in nature can't be recommended for approval.</p> <p>These 7 structures are temporary in nature which is recommended for approval.</p>
9.	<b><u>360 Degree Cycle</u></b> Height of the structure - 4.1 meters <b>Temporary Structure</b>	28.12	
10.	<b><u>Rocket Ejector</u></b> Height of the structure - 12.8 meters <b>Temporary Structure</b>	54.90	
11.	<b><u>Human Gyro</u></b> Height of the structure - 2.95 meters <b>Temporary Structure</b>	23.49	
12.	<b><u>Zero Gravity</u></b> Height of the structure - 4.70 meters <b>Temporary Structure</b>	77.00	
13.	<b><u>Kids play Area</u></b> Height of the structure Wall climbing inflatable sides - 3.66 meters <b>Temporary Structure</b>	239.40	
14.	<b><u>Zip line for Kids</u></b> Height of the structure Starting Platform Height - 3.95m Landing platform Height - 3.75m <b>Temporary Structure</b>	24.14	
15.	<b><u>Waiting Area for Kid activities</u></b> Height of the structure Container - 3.80 meters <b>Temporary (Container)</b>	125.02	

- 5 -

iii. As Installations required for operational of recreational gadgets can be allowed with prior approval of Government as per the Development Control Rule No.VIII for Preserved Open Places of Udhagamandalam modified Master plan, the committee decided to accept the remarks of the District Collector, The Nilgiris and recommended to the Government as follows,

I. To approve all temporary structures such as

1. 360 Degree Cycling
2. Rocket Ejector
3. Human Gyro
4. Zero Gravity
5. Kids play Area
6. Zip line for Kids
7. Waiting Area for Kid activities

II. To approve all semi-permanent structures which can be treated as the installation structures required for operating the recreational activities such as

1. Zipline Starting Tower cum Bungee Jumping
2. Suspension Bridge
3. Giant Swing
4. Zipline Landing and Zipcycle Launching Tower
5. Roller Coaster Zipline

III. To demolish the Food Kiosk & Waiting area, Entrance Structure and Ticketing Counter as they are permanent structures.

IV. Conditions imposed by the Geology and Mining Department, Forest Department and Revenue Department should be scrupulously followed.

V. No building should be constructed within the distance of 30 meters from the railway boundary.

VI. Safety Audit Certificate for operating the recreational structures should be obtained from a reputed institution by Tamil Nadu Tourism and Development Corporation before commencement of the operations. The responsibility for ensuring adherence to safety guidelines rests with the Tourism department.

- VII. To carryout necessary measures for the purpose of preventing any contamination of or any risk of the drainage of the building passing into Udhagamandalam Lake.
- VIII. The committee stipulated that a special fee of Rs.25,00,000/- shall be collected for issuing the post-facto approval, before issuance of Building permit/license by the Udhagamandalam Municipality. This sum will be used for ecological conservation activities.

3. The Director of Town and Country Planning, in his letter second read above, has requested the prior permission of the Government for setting up of Activities of 360 degree Cycle, Rocket Ejector, Human Gyro, Zero Gravity, Kids Play Area, Waiting area for kids activities and Zipline for Kids, Zipline Starting Tower cum Bungee Jumping, Suspension Bridge, Giant Swing, Zipline Landing and Zip cycle Launching Tower and Roller Coaster Zipline as recommended by the HACA. However, the proposal for establishing a Food Kiosk and Waiting area, Entrance structure, Ticketing Counter cannot be permitted, since these are permanent in nature.

4. After considering the recommendation of the Hill Area Conservation Authority (HACA) and the development of the activities in the site under reference has already been undertaken, the Government has accepted the proposal of the Director of Town and Country Planning and accordingly, permission is hereby accorded for setting up of Activities of 360 degree Cycle, Rocket Ejector, Human Gyro, Zero Gravity, Kids Play Area, Waiting area for kids activities and Zipline for Kids, Zipline Starting Tower-cum-Bungee Jumping, Suspension Bridge, Giant Swing, Zipline Landing and Zip cycle Launching Tower and Roller Coaster Zipline by Public Private Partnership (PPP) Mode at Nilgiris District, Udhagai Taluk, Udhagamandalam Municipality, Udhagai West, Ward-G, Block No.5, in T.S.No.2 with a total site extent of 34.39.50 hectares as recommended by the Hill Area Conservation Authority (HACA) and the other recommendations made by the HACA committee in its' 88<sup>th</sup> HACA meeting have to be scrupulously followed.

5. The Director of Town and Country Planning is directed to pursue action accordingly.

**//BY ORDER OF THE GOVERNOR//**

**KAKARLA USHA**

**ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

To  
The Additional Chief Secretary to Government,  
Tourism, Culture and Religious Endowments Department,  
Secretariat, Chennai – 600 009.

-7-

The Director of Town and Country Planning, Chennai-600 107.  
The Commissioner and Managing Director,  
Tamil Nadu Tourism Development Corporation, Chennai-600 002.  
The District Collector, The Nilgiris District.

**Copy to:-**

O/o. the Hon'ble Minister (Housing, Prohibition and Excise), Chennai-600 009.  
The Private Secretary to the Additional Chief Secretary to Government,  
Housing and Urban Development Department, Secretariat, Chennai-600 009.  
Housing and Urban Development [OP-I/UD-4 (A&A)] Department,  
Secretariat, Chennai-600 009.  
C.No.177/UD2/2026.  
Stock File/Spare Copy.

**//FORWARDED BY ORDER//**

  
13/3/2026  
**SECTION OFFICER**  
13/3/26



**ABSTRACT**

Hill Area Conservation Authority (HACA) – Prior permission of the Government under the provisions of the Udhagamandalam Master Plan, for setting up of Eco-camping site comprising of Restaurant and Reception, Linen Room, Staff Rest Area, Wood House (4 Nos), Tree House (2 Nos), Dome House and E.B. & Genset Room by T.T.D.C. Limited as recommended by the HACA - Accorded - Orders - Issued.

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**HOUSING AND URBAN DEVELOPMENT (UD2) DEPARTMENT**

**G.O.(Ms).No.99**

**Dated: 13.03.2026,**

விசுவாவசு, மாசி திங்கள்-29 ,  
திருவள்ளூர் ஆண்டு-2057.

**Read:**

1. G.O.(Ms).No.50, Housing and Urban Development (UD4-2) Department, dated 25.02.2011.
2. From the Director of Town and Country Planning, Chennai Letter Roc. No. Roc.No.18/2026/TCP1, Dated.04.03.2026.

=====

**ORDER:**

In the Government Order first read above, orders were issued approving the Master Plan for the Udhagamandalam Local Planning Area under section 28 of the Tamil Nadu Town and Country Planning Act, 1971.

2. In the letter second read above, the Director of Town and Country Planning, Chennai has stated as follows:-

(i) The Tamil Nadu Tourism Development Corporation has sought prior concurrence for setting up of an Eco-Camping Site comprising Restaurant and Reception, Linen Room, Staff Rest Area, Wood Houses (4 Nos.), Tree Houses (2 Nos.), Dome House, and E.B. & Genset Room at Nilgiris District, Udhagai Taluk, Udhagamandalam Municipality, Udhagai West, Ward-G, Block No.5, T.S. No.2, with a total site extent of 34.39.50 hectares.

(ii) Based on the "No Objection Certificates" obtained from the concerned line departments, such as the Department of Geology and Mining (Assistant Director), The Nilgiris, Revenue Divisional Officer, Udhagamandalam and Principal Chief Conservator of Forests, Chennai, along with the Nilgiris Forest Division subject to certain conditions, AAA resolution and the District Collector report, the subject was placed before 88<sup>th</sup> HACA meeting. The HACA Committee held detailed discussion on the subject with due consideration of views of various departments. Also, District Collector, Nilgiris has sent a detailed report on 10.02.2026 as follows:

S. No.	Components	Area (Sq.m.)	Remarks
1.	<p><b><u>Restaurant &amp; Reception</u></b> Height – 4.25 meters at the Centre portion above the basement</p> <p><b>Permanent Structure</b></p>	177.00	<p>Though this structure is permanent in nature, this forms to be the essential structure for functioning of the nearby developed stay houses, which are temporary in nature.</p> <p>So, this structure is recommended for approval, with a condition that solid waste should not be dumped into the lake and also some penalty amount should be imposed on the implementing agency.</p>
2.	<p><b><u>Linen Room</u></b> Height – 3.4 meters at front &amp; 3.55 meters from Rear</p> <p><b>Permanent Structure</b></p>	12.25	<p>Since the nature of structure is permanent, it can't be recommended for approval.</p> <p>This structure should be demolished. The laundry facility could be accommodated in the restaurant and reception building itself.</p>
3.	<p><b><u>E.B &amp; Genset Room</u></b> Height – 3.35 meters from the ground level</p> <p><b>Permanent Structure</b></p>	25.50	<p>Since the nature of structure is permanent, it can't be recommended for approval.</p> <p>This structure should be demolished. The EB facility could be accommodated in the restaurant and reception building itself.</p>
4.	<p><b><u>Staff Rest Area</u></b> 2.6 Meters from Basement Level</p> <p><b>Temporary</b></p>	14.40	All these structures are temporary in nature and are recommended for approval.
5.	<p><b><u>Wood House - 4 Nos</u></b> 3.70 Meters at the center portion of Basement</p> <p><b>Temporary</b></p>	38x4= 152	

6.	<b>Tree House - 2 Nos</b> 6.65 Meters from Ground Level <b>Temporary</b>	33.65x2= 67.30	
7.	<b>Dome House-1 Nos</b> 4.10 Meters from Basement <b>Temporary</b>	59.70	

(iii) As installation required for operational of recreational gadgets can be allowed with prior approval of Government as per the Development Control Rule No.VIII for Preserved Open Places of Udhagamandalam modified Master plan, the committee decided to accept the remarks of the District Collector, Nilgiris, and recommend to the Government as follows,

- I. To approve all temporary structures such as
  1. Staff Rest Area
  2. Wood House (4 Nos)
  3. Tree House (2 Nos)
  4. Dome House
- II. To provide an exemption and approve the Restaurant and reception building even though permanent in nature, as it is necessary for functioning of the developed stay houses, which are temporary in nature and in the interest of development of tourism by a Government Agency.
- III. To demolish the Linen Room and the E.B & Genset Room.
- IV. Conditions imposed by the Geology and Mining Department, Forest Department and Revenue Department should be scrupulously followed.
- V. No building should be constructed within the distance of 30 meters from the railway boundary.
- VI. Safety Audit Certificate for the operation of recreational structures should be obtained from a reputed institution by Tamil Nadu Tourism and Development Corporation before commencement of the operations. The responsibility for ensuring adherence to safety guidelines rests with the Tourism department.
- VII. To Carryout necessary measures for the purpose of preventing any contamination of or any risk of the drainage of the building passing into Udhagamandalam Lake.

3. The Director of Town and Country Planning, in the letter second cited, has requested the prior permission of the Government for setting up of Eco-camping site comprising of Staff Rest Area, Wood House (4 Nos), Tree House (2 Nos), Dome House, Restaurant and Reception as recommended by

the Hill Area Conservation Authority (HACA). However, the proposals for establishing Linen Room, E.B & genset Room cannot be permitted, since these are permanent in nature.

4. After considering the recommendation of the Hill Area Conservation Authority (HACA) and the development of the activities in the site under reference has already been undertaken, the Government has accepted the proposal of the Director of Town and Country Planning and accordingly, permission is hereby accorded for setting up of Eco-camping site comprising of Staff Rest Area, Wood House (4 Nos), Tree House (2 Nos), Dome House, Restaurant and Reception by Tamil Nadu Tourism Development Corporation at Nilgiris District, Udhagai Taluk, Udthagamandalam Municipality, Udhagai West, Ward-G, Block No.5, T.S. No.2, with a total site extent of 34.39.50 hectares as recommended by the Hill Area Conservation Authority (HACA) and the other recommendations made by the HACA committee in its' 88<sup>th</sup> HACA meeting has to be scrupulously followed.

5. The Director of Town and Country Planning is directed to pursue action accordingly.

**//BY ORDER OF THE GOVERNOR//**

**KAKARLA USHA  
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

To

The Additional Chief Secretary to Government,  
Tourism, Culture and Religious Endowments Department,  
Secretariat, Chennai – 600 009.

The Director of Town and Country Planning, Chennai-600 107.

The Commissioner and Managing Director,

Tamil Nadu Tourism Development Corporation, Chennai-600 002.

The District Collector, The Nilgiris District.

**Copy to:-**

O/o. the Hon'ble Minister (Housing, Prohibition and Excise), Chennai-600 009.

The Private Secretary to the Additional Chief Secretary to Government,

Housing and Urban Development Department, Secretariat, Chennai-600 009.

Housing and Urban Development [OP-I/UD-4 (A&A)] Department,

Secretariat, Chennai-600 009.

C.No.178/UD2/2026.

Stock File/Spare Copy.

**//FORWARDED BY ORDER//**

*[Handwritten signature]*  
13/3/2026  
**SECTION OFFICER**  
P.M.  
13/3/26